

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4599
ANSWERED ON:30.08.2011
BLETTING OF GOVERNMENT QUARTERS. NO
Joshi Shri Mahesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received a number of complaints from the public representatives/Resident Welfare Associations/allottees regarding subletting of Central Government quarters and misuse of garages and unauthorized construction in the premises of Government colonies in the National Capital Territory (NCT) of Delhi;
- (b) if so, the number of complaints received during each of the last three years and the current year, colony-wise;
- (c) whether the Government/ Directorate of Estates has made any investigation to check such unscrupulous activities during the said period;
- (d) if so, the details thereof in each locality during the said period, type-wise; and
- (e) the action taken/ being taken by the Government against such allottees and to curb such activities in these colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (e) : Complaints regarding subletting of Central Government quarters, misuse of garages and unauthorised constructions in the premises of Government colonies in the National Capital Territory of Delhi are received from time to time. A total number of 3399 complaints relating to subletting were received as per details given in Annexure-I from 2008 till July 2011. On receipt of these complaints, inspections are carried out to ascertain prima facie cases of sub letting. Out of 3399 complaints, sub letting was proved in 1887 cases as per details in Annexure-II. Details of complaints received and action taken in respect of misuse of garages and unauthorised constructions are given in Annexure-III.

In proven cases of subletting, misuse of garages and unauthorised constructions, cancellation of allotment and consequent eviction proceedings are initiated against the allottees by the Directorate of Estates. The allottees are also debarred for further allotment in their entire service period and damages at the market rate are also charged from the date of cancellation of allotment. In addition, the concerned disciplinary authority of the allottee is also advised to initiate disciplinary action against the erring official.